

ITEM NO.24

COURT NO.4

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24100/2022

(Arising out of impugned final judgment and order dated 21-09-2022 in WP(C)PIL No. 43/2019 passed by the High Court Of Jammu & Kashmir And Ladakh At Jammu)

AMIT PATHANIA

Petitioner(s)

VERSUS

UNION OF INIDA & ORS.

Respondent(s)

(FOR ADMISSION )

Date : 30-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. A.P. Singh, Adv.  
Mr. Anupam Raina, AOR  
Mr. Sunando Raha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice, returnable on 20<sup>th</sup> March 2023.

(DEEPAK JOSHI)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
COURT MASTER (NSH)